

Notification

Srinagar, the 23rd October, 2020

S.O 329 .- In partial modification to notification **SRO 431 of 2018** dated **25.09.2018** regarding Budgetary support to the manufacturing units in the shape of reimbursement of Integrated Goods and Service Tax (IGST) under the scheme Jammu and Kashmir reimbursement of Integrated Goods and Service Tax for promotion of small/ medium/ large scale of industries in the State of Jammu and Kashmir , the Government hereby directs the following proviso shall be added to clause 5.1; namely:-

“Provided further that the industrial units which had failed to file their claims up to the period 31st December, 2019 can also avail the benefit of the Scheme subject to the condition that they had filed all their due returns up to the month of August, 2020. All such Industrial Units shall file their claims before the concerned jurisdictional officer by or before 31st December, 2020”.

By order of the Government of Jammu and Kashmir.

Sd/-

(Dr. Arun Kumar Mehta), IAS
Financial Commissioner to the Government,
Finance Department.
Dated: 23.10.2020

No:ET/Estt/GST/01/2020

Copy to the:-

1. Financial Commissioner, J&K Revenue.
2. Financial Commissioner, Industries & Commerce Department.
3. Principal Secretary to the Hon'ble Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Joint Secretary, J&K Affairs ,MHA, GoI.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes, J&K.
10. All Deputy Commissioners.
11. Director Information, J&K.
12. General Manager, Government Press Jammu/Srinagar.
13. PS to the Chief Secretary, J&K.
14. Private Secretary to the Financial Commissioner, Finance Department.
15. Government Order file/Stock file/Incharge Website.

Shil
28/10/20
Under Secretary to the Government,
Finance Department.